

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 03
IA No. 184/JPR/2024
CP No. (IB)- 76/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Union Bank of India **Financial Creditor/Applicant**

Versus

Vadera Tradelink Pvt. Ltd. ...**Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Vishal Hirawat, Adv.

ORDER

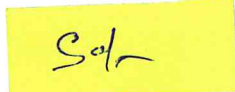
Heard Mr. Vishal Hirawat, Adv. appearing on behalf of the RP.

IA No. 184/JPR/2024

This application has been filed under Section 19(2) read with 60(5) of the IBC, 2016 read together with Regulation 3A of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 seeking directions against the suspended promoter/ directors. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the IA on 08.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 15, 2024